

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1206

ANSWERED ON:29.11.2006

USE OF IODIZED SALT

Gangwar Shri Santosh Kumar;Shiwankar Shri Maha Deo Rao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the use of iodized salt by all the consumers in the country has been made mandatory by the Government from May, 2006;
- (b) if so, the details in this regard;
- (c) whether the Government has formulated any schemes to provide relief to the common man in view of the rising prices of salt;
- (d) if so, the details thereof;
- (e) whether the quality of such salt is being checked by the Government; and
- (f) if so, the outcome thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b) Under PFA Rules 1955, restrictions have been imposed on the sale of non iodized salt for direct human consumption. However Common Salt may be sold for iodization, iron fortification, animal use, preservation, manufacturing medicines and industrial use.

(c) & (d) Some States/Union Territories have included sale of iodised salt through the Public Distribution System to provide the same at reasonable cost. The average consumption of iodised salt per person per day is about 10 grams.

(e) & (f) Msanufacture of iodised salt is monitored by the Salt Commissioner. The standards of salt are prescribed under PFA Rules, 1955. The PFA Act, 1954 is implemented by the State/UT Government who have the mandate to draw samples of various food products including iodized salt and take action under PFA Rules, 1955, if the samples are found not confirming to PFA Rules, 1955.